

NLU DELHI CERTIFICATE COURSE

BATCH 1 · NOVEMBER 2026 TO JANUARY 2027

॥न्यायस्तत्र प्रमाणं स्यात्॥ NLU DELHI National Law University, Delhi

CRS Centre for Regulatory Studies

Organised and managed by mentblue

Litigation *Series*

Criminal *Litigation* *Drafting* and Practice

From the FIR to the final appeal: learn the complete life of a criminal case from practitioners.

LIVE SESSIONS	MODULES	MODE	TAUGHT BY
17	04	Online	Practitioners

PROFESSION READY. FROM DAY 1. 10-WEEK PROGRAMME WWW.MENTBLUE.COM

India’s best law schools teach the law *brilliantly.*

Nobody was teaching the courtroom until now.

Chambers and disputes teams have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness, from the first bail application to the first cross-examination in a trial court, is no longer aspirational; it is expected.

CERTIFIED BY

National Law University, Delhi

One of India’s best national law schools (NIRF 2025: Rank 2). Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participants who complete the course.

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DESIGNED AND DELIVERED BY

mentblue

India’s practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers. mentblue designs the curriculum, convenes the faculty of practising lawyers, and runs the course end to end.

Litigation *Series*

NLU Delhi and mentblue have partnered to launch the Litigation Series: short, intensive certificate courses built to close the gap between classroom learning and the realities of court practice.

Where our course mentees *work today.*

Mentees of mentblue's past courses are placed across India's leading law firms and corporates, from full-service Tier 1 firms to specialist boutiques and in-house teams.

26+	2,800+	100+	50+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS AND CORPORATES

LAW FIRMS: WHERE ALUMNI PRACTICE

cyril amarchand mangaldas — ahead of the curve
Shardul Amarchand Mangaldas
AZB & PARTNERS — ADVOCATES & SOLICITORS
jsa — advocates & solicitors
S&R ASSOCIATES — ADVOCATES
TRILEGAL
CMS INDUSLAW
SARAF AND PARTNERS — LAW OFFICES
DSK Legal — True Value, True Values
Nishith Desai Associates — LEGAL AND TAX COUNSELING WORLDWIDE
KHAITAN & CO — ADVOCATES SINCE 1911
TT&A — Advocates and Solicitors

CORPORATES AND IN-HOUSE TEAMS

Jio Star
KPMG
Infosys
BAJAJ FINSERV
HDFC BANK
EY

CRS
Centre for Regulatory Studies

Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The NLU Delhi centre that supervises the Litigation Series.

ESTABLISHED

2019

LOCATION

NLU Delhi, Sector 14, Dwarka, New Delhi

About the *Centre.*

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi, focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Corporate and finance: M&A, shareholder agreements, banking and securities regulation
- New-age technology: IP, technology and data privacy
- Niche and commercial sectors: media, sports, real estate and trade
- Court practice: pre-dispute and post-dispute strategy, and litigation drafting

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences and policy engagement with regulators.

WHY THIS COURSE

A natural home for a litigation practice programme: pairing institutional rigour with the applications, petitions and trial work practitioners actually handle.

About the *Course.*

A 10-week intensive certificate course that takes you through a criminal case the way it is actually registered, investigated, tried and appealed in practice.

Across 17 live online sessions, practitioners from the criminal Bar, including a Senior Advocate and Advocates-on-Record of the Supreme Court of India, take participants through the full life of a criminal case: the FIR, arrest, bail, investigation, charge, trial and evidence, sentencing, appeal and quashing.

The programme is built for participants who want to move from knowing the Bharatiya Nagarik Suraksha Sanhita to drafting, arguing and running the case.

FORMAT

17 live online sessions · 4 modules

Saturdays and Sundays · 11:00 AM IST · two dedicated assignment workshops

FACULTY

Practising lawyers

Counsel and criminal lawyers who draft, argue and run trials for a living

PEDAGOGY

Tier 1 standard templates

Templates of a Tier 1 law firm standard for every stage of a criminal case

CERTIFICATION

NLU Delhi Certified

Certificate issued by National Law University, Delhi, through its Centre for Regulatory Studies

What makes this course *one of its kind.*

01

Practitioner-led faculty

A Senior Advocate, Advocates-on-Record and advocates from the Bar: the lawyers who draft, argue and run criminal cases for a living, not just teach about them.

02

The whole life of a case

From the FIR and arrest to bail, trial, sentence, appeal and quashing, taught in the sequence a criminal case actually unfolds.

03

Drafting and advocacy

Private complaint, bail applications, discharge application, cross-examination, written arguments, criminal appeal, quashing petition and more.

04

NLU Delhi certified

Built on the Bharatiya Nyaya Sanhita, the Bharatiya Nagarik Suraksha Sanhita and the Bharatiya Sakshya Adhiniyam, 2023. Supervised by the Centre for Regulatory Studies and certified by NLU Delhi.

A day-one litigation portfolio

Leave with a set of drafts that follows a criminal case from the FIR to the final appeal: the working repertoire a junior at the criminal Bar usually assembles over the first years of practice.

A network that opens doors

Every cohort is interactive and mentors stay engaged. Alumni of mentblue programmes have used that network to deepen their expertise and to step into practice with confidence.

Who this course is *for.*

The course is designed for two audiences: those preparing to enter litigation practice in a Law Firm or a Chamber and those already in it who want a complete, practitioner's command of criminal procedure.

I.
Students (senior years)

LL.B. and LL.M. students interested in criminal litigation and white-collar practice, and those preparing for internships in chambers, at the courts and with law firm disputes teams.

YOU WILL LEAVE WITH

A working command of the new criminal codes and a portfolio of drafts from the FIR to the final appeal, which you can speak to in interviews and put to work from the first day of an internship.

II.
Professionals

- Junior advocates in their formative years at the criminal Bar
- Associates in law firm disputes and white-collar teams
- In-house counsel who manage criminal exposure and instruct counsel

YOU WILL LEAVE WITH

A practitioner's command of criminal procedure from the FIR to the final appeal, and the frameworks to draft, file and argue bail, discharge and quashing applications independently.

Eligibility *criteria.*

The programme welcomes law students, advocates and lawyers in practice, and in-house legal professionals. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

DRAFTING ASSIGNMENTS (practice only)

Drafting exercises and two practice-oriented assignments.

LAW STUDENTS

Currently pursuing a 3-year LL.B., a 5-year integrated law programme, or an LL.M. at any recognised university in India or abroad.

ADVOCATES AND LAWYERS

Advocates and law graduates with at least an LL.B. or equivalent qualification from a recognised university, at any stage of practice.

LAW FIRM DISPUTES TEAMS

Associates and paralegals in disputes and white-collar teams who want a structured command of criminal procedure.

IN-HOUSE AND CORPORATE

In-house counsel and legal teams who manage criminal exposure, instruct counsel and oversee investigations.

MINIMUM QUALIFICATION

A bachelor’s degree (or equivalent) from a recognised university, or current enrolment in a recognised undergraduate or postgraduate programme.

Your *faculty.*



Avi Singh
SENIOR ADVOCATE



Ruchira Goel
ADVOCATE-ON-RECORD
Supreme Court of India



Namit Saxena
ADVOCATE-ON-RECORD
Supreme Court of India



Alakh Alok Srivastava
ADVOCATE-ON-RECORD
Supreme Court of India



Nupur Kumar
ADVOCATE-ON-RECORD
Supreme Court of India



Pragya Parijat Singh
ADVOCATE-ON-RECORD
Supreme Court of India



Gautam Khazanchi
ADVOCATE



Kartikeya Rastogi
ADVOCATE
Supreme Court of India



Adit Subramaniam Pujari
ADVOCATE



Varisha Sharma
ADVOCATE

Curriculum *overview.*

Four modules follow a criminal case in the order it unfolds, consolidated through two assignment workshops.

M·01 · 5 SESSIONS

The Criminal Justice System and the Pre-Trial Process

- S1 · The criminal justice system and the three new codes
- S2 · The FIR, registration and monitoring of investigation
- S3 · Criminal complaints and cognizance
- S4 · Arrest, rights of the accused, remand and custody
- S5 · Investigation, search, seizure and the police report

M·02 · 2 SESSIONS

Bail and Pre-Trial Remedies

- S6 · Bail I: regular, anticipatory and default bail
- S7 · Bail II: special statutes and advanced bail practice

M·03 · 4 SESSIONS

The Criminal Trial

- S9 · Cognizance, framing of charge and the structure of trial
- S10 · Prosecution evidence, examination-in-chief and the Bharatiya Sakshya Adhiniyam
- S11 · Cross-examination of prosecution witnesses
- S12 · Examination of the accused, defence evidence and final arguments

M·04 · 3 SESSIONS

Judgment, Sentencing, Appeals and Special Practice

- S13 · Judgment, sentencing and victim compensation
- S14 · Appeals, revision, reference and criminal writs
- S15 · NDPS practice, inherent powers and quashing

WORKSHOPS· 2 SESSIONS

Assignment Workshops

- S8 · Mid-course assignment workshop (Assignment 1: Modules 1 and 2)
- S16 · Final assignment workshop (Assignment 2: Modules 3 and 4)

CLOSING · 1 SESSION

Career Opportunities and Career Roadmap

- S17 · Career pathways in criminal litigation, building the criminal litigation CV, court craft, ethics and AI in criminal practice

The pre-trial process *and bail.*

TEMPLATES OF A TIER 1 LAW FIRM STANDARD

M·01 · SESSION 1

The Criminal Justice System and the Three New Codes

- The transition of 1 July 2024 to the BNS, BNSS and BSA, and the transitional scheme
- Classification of offences, the hierarchy of criminal courts and sanction to prosecute
- The presumption of innocence, the burden and the standard of proof

TEMPLATE · An offence classification and sanction note

M·01 · SESSION 2

The FIR, Registration and Monitoring of Investigation

- Registration under Section 173 BNSS; Lalita Kumari, the Zero FIR and the preliminary enquiry
- Directions to register and investigate under Section 175(3) BNSS
- Further investigation and the quashing of an FIR; the Bhajan Lal categories

TEMPLATE · A Section 175(3) application to register an FIR and investigate

M·01 · SESSION 3

Criminal Complaints and Cognizance

- The complaint under Section 223 BNSS and the hearing of the accused before cognizance
- Inquiry, dismissal and the issue of process under Sections 225 to 227
- Cognizance under Section 210; complaints under Section 138 of the NI Act

TEMPLATE · A private complaint under Section 223 BNSS

M·01 · SESSION 4

Arrest, Rights of the Accused, Remand and Custody

- Arrest under Sections 35 to 39 BNSS; Arnesh Kumar and D.K. Basu
- Rights of the arrested person; police and judicial custody and transit remand
- Habeas corpus and the limits of preventive detention

TEMPLATE · A note opposing police custody and transit remand

M·01 · SESSION 5

Investigation, Search, Seizure and the Police Report

- Statements under Sections 180 and 183 BNSS; mandatory forensics under Section 176(3)
- Search and seizure, digital evidence and the chain of custody
- The police report, the closure report and the protest petition

TEMPLATE · A protest petition against a closure report

M·02 · SESSION 6

Bail I: Regular, Anticipatory and Default Bail

- Bail under Sections 478 and 480 BNSS; the triple test
- Anticipatory bail under Section 482 and Sushila Aggarwal; default bail and Section 479
- Conditions of bail, sureties and cancellation

TEMPLATE · Regular and anticipatory bail applications

M·02 · SESSION 7

Bail II: Special Statutes and Advanced Bail Practice

- The twin conditions under the PMLA, the UAPA and the NDPS Act; Vijay Madanlal Choudhary
- Interim, medical and successive bail; bail in POCSO cases
- The persuasive bail application and oral advocacy at the bail stage

ADVOCACY · Oral submissions for bail under a special statute

SESSION 8

Mid-Course Assignment Workshop

- Assignment 1: Modules 1 and 2 (Sessions 1 to 7)
- Mentor walkthrough of model answers, selected participant presentations and constructive critique

The trial *and beyond the verdict.*

TEMPLATES OF A TIER 1 LAW FIRM STANDARD

M·03 · SESSION 9

Cognizance, Framing of Charge and the Structure of Trial

- Cognizance on a police report; committal under Section 232 BNSS
- Summons, warrants and proclamation; framing of charge and discharge
- Warrant, summons and summary trials; plea of guilty and plea bargaining

TEMPLATE · A discharge application and a note on the framing of charge

M·03 · SESSION 10

Prosecution Evidence, Examination-in-Chief and the Bharatiya Sakshya Adhiniyam

- The order of trial and the examination of witnesses
- Circumstantial evidence, confessions, dying declarations and expert evidence
- Electronic records and the certificate requirement

TEMPLATE · Examination-in-chief of a material prosecution witness

M·03 · SESSION 11

Cross-Examination of Prosecution Witnesses

- Creating reasonable doubt; proving omissions and contradictions in Section 180 statements
- Cross-examining the investigating officer, the medical witness and the panch witness
- Hostile witnesses and the protection of the vulnerable witness

ADVOCACY · A live cross-examination from a supplied brief

M·03 · SESSION 12

Examination of the Accused, Defence Evidence and Final Arguments

- Examination of the accused under Section 351 BNSS and the right to silence
- Defence evidence and the burden in respect of an exception
- Issue-wise final arguments and written submissions

TEMPLATE · A Section 351 questionnaire and written arguments for the defence

M·04 · SESSION 13

Judgment, Sentencing and Victim Compensation

- Conviction, acquittal and the benefit of the doubt
- The sentencing hearing, the rarest of rare doctrine, community service and probation
- Victim compensation and the victim's right of appeal

TEMPLATE · A mitigation submission and a victim compensation claim

M·04 · SESSION 14

Appeals, Revision, Reference and Criminal Writs

- Appeals against conviction, acquittal and inadequacy of sentence
- Suspension of sentence; revision, reference and the bar on review
- Habeas corpus, criminal writs and the transfer of cases

TEMPLATE · A memorandum of criminal appeal against conviction

M·04 · SESSION 15

NDPS Practice, Inherent Powers and Quashing

- NDPS search, seizure and arrest: Sections 42, 50 and 52A; the Section 37 bar on bail
- Quashing under Section 528 BNSS; Bhajan Lal, Gian Singh and Narinder Singh
- Speedy trial, media trials and electronic and in-absentia trials

TEMPLATE · A Section 528 petition for quashing on settlement

SESSIONS 16 AND 17

Final Workshop and Career Roadmap

- S16 · Final assignment workshop (Assignment 2: Modules 3 and 4)
- S17 · The criminal Bar, prosecution and white-collar practice, the criminal litigation CV, ethics and AI in criminal practice

Session *schedule.*

Highlighted sessions are dedicated assignment workshops.
Dates are tentative and subject to change.

DATE	SESSION
Sat · 21 Nov	S1 The Criminal Justice System and the Three New Codes (BNS, BNSS and BSA)
Sun · 22 Nov	S2 The FIR, Registration and Monitoring of Investigation
Sat · 28 Nov	S3 Criminal Complaints and Cognizance
Sun · 29 Nov	S4 Arrest, Rights of the Accused, Remand and Custody
Sat · 05 Dec	S5 Investigation, Search, Seizure and the Police Report
Sun · 06 Dec	S6 Bail I: Regular, Anticipatory and Default Bail
Sat · 12 Dec	S7 Bail II: Special Statutes and Advanced Bail Practice
Sun · 13 Dec	S8 Mid-Course Assignment Workshop (Assignment 1)
Sat · 19 Dec	S9 Cognizance, Framing of Charge and the Structure of Trial

DATE	SESSION
Sun · 20 Dec	S10 Prosecution Evidence, Examination-in-Chief and the Bharatiya Sakshya Adhiniyam
Sat · 09 Jan	S11 Cross-Examination of Prosecution Witnesses
Sun · 10 Jan	S12 Examination of the Accused, Defence Evidence and Final Arguments
Sat · 16 Jan	S13 Judgment, Sentencing and Victim Compensation
Sun · 17 Jan	S14 Appeals, Revision, Reference and Criminal Writs
Sat · 23 Jan	S15 NDPS Practice, Inherent Powers and Quashing
Sun · 24 Jan	S16 Final Assignment Workshop (Assignment 2)
Sat · 30 Jan	S17 Career Opportunities and Career Roadmap

MODE	DAYS	TIME	RECORDINGS
Online · Live	Saturdays and Sundays	11:00 AM IST onwards	Access for 1 Year



COURSE DIRECTOR · NLU DELHI

Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. He is presently a Visiting Scholar in residence at Harvard Law School, at the Institute for Global Law and Policy. He works at the point where law meets business, regulation and policy: the areas that shape how companies operate and how markets are governed.

AFFILIATION National Law University, Delhi	CENTRE Centre for Regulatory Studies
AREAS Corporate and commercial law, regulation, jurisprudence	ROLE Academic supervision and programme curation

He writes and speaks regularly on Indian corporate and regulatory law, and brings that practical clarity into the classroom. He designs programmes that go beyond textbook law, built around how legal problems actually arise and how practitioners solve them.

The mentblue *team.*

Day-to-day delivery of the programme, including admissions, faculty coordination and participant support, is led by the mentblue team.



Prafful Goyal

Co-founder, mentblue · Course Coordinator

Co-founded mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



Ashutosh Singh

Co-founder, mentblue · Course Coordinator

Co-founded mentblue to make legal practice accessible by converting practice experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our *mentees say.*

“

The course was structured in a way that focused on the practical aspects of the subject, not just the theory like many other courses. We were also guided on how to prepare ourselves for internships or even a job in the space.

Vedika Mishra
KC LAW COLLEGE, MUMBAI

“

This was the best experience I had in terms of learning a course which is taught both theoretically and practically. Taught by professionals, it ensures that one is not just ready for an exam but for their legal journey too.

Aadarsh Gautam
NATIONAL LAW UNIVERSITY, DELHI

“

Very insightful and seamless course. The course was well-structured, well-paced and detail oriented, with a prompt team, and I enjoyed learning every bit of it.

Prakriti Ganguly
SYMBIOSIS LAW SCHOOL, PUNE

“

Insightful and truly enlightening series of lectures by experienced professionals on such critical areas of law.

Dhruv Saxena
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

Programme *fee.*

COURSE FEE

₹10,000
Students (Concessional price)

₹12,000
Professionals

Both fees are inclusive of all taxes. The professional fee applies to advocates, law firm associates, in-house counsel and other professionals.

Group nominations from chambers, law firms, corporates and in-house teams are accepted on request. Write to support@mentblue.com.

WHAT IS INCLUDED

01 17 live online sessions with full question and answer access

02 Session recordings, with replay access for 1 year

03 Curated reading materials for every session

04 Templates of a Tier 1 law firm standard for every stage of a criminal case

05 Two assignment workshops with mentor walkthroughs of model answers

06 NLU Delhi Certificate of Completion

07 mentblue alumni network and early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI options available.

Certificate of *completion.*

Participants who meet the 75% attendance requirement receive an NLU Delhi Certificate of Completion, issued by the Centre for Regulatory Studies in academic collaboration with mentblue.

National Law University *Delhi*
CENTRE FOR REGULATORY STUDIES

in collaboration with

mentblue
THE LITIGATION SERIES 2026

THIS IS TO CERTIFY THAT

[Recipient Name]

has successfully completed the certificate course on

Criminal Litigation Drafting and Practice

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from November 2026 to January 2027

Mentors for the Course were:

[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]

NLU DELHI · CRS · 2026

Dr. Raghav Pandey
COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI

CERTIFICATE NO.
2026 · CRL · 0000

Prafful Goyal
COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

Litigation *Series*

Reserve your *seat.*

Cohorts are kept small and interactive to preserve faculty attention and the quality of discussion. Apply early: seats fill on a first-come basis.

REGISTER AT

https://rzp.io/rzp/wO9FrKn

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support@mentblue.com

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PROGRAMME PARTNERS

National Law University, Delhi
Centre for Regulatory Studies (CRS)

mentblue
Practitioner-led legal education platform

PROGRAMME LEADERSHIP

Course Director · Dr. Raghav Pandey, NLU Delhi

Course Coordinators · Prafful Goyal and Ashutosh Singh, mentblue

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